

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 67/99

DATE OF ORDER : 29-01-1999

Between :-

G.V.Lakshmi

... Applicant

And

1. The Director,  
Indian Institute of Chemical  
Technology, Tarnaka, Hyderabad.
2. The Director,  
Counsel of Industrial and  
Scientific Research, Tarnaka,  
Hyderabad.

... Respondents

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Counsel for the Applicant : Shri V.C.Venkata Reddy

Counsel for the Respondents : Shri C.B.Desai, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

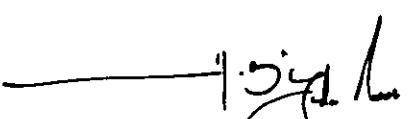
(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

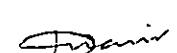
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Heard. On hearing the learned counsel for rival parties, it is felt that the ends of justice would be met if a direction is given firstly to the applicant that she should make a suitable representation for changing the date of birth to the Respondents and secondly to consider the same on merits. Hence this O.A. is disposed of with the above directions to the applicant as well as to the Respondents.

2. The applicant should submit her representation within two weeks from today to the Respondents and within eight weeks thereafter, the Respondents shall consider the same on merits and after giving the applicant sufficient opportunity of hearing. The Registry is directed to forward a copy of the present OA to the respondents to enable them to take into consideration the contentions raised in this OA as well.

3. The OA is disposed of accordingly. No order as to costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

  
(D.H. NASIR)  
Vice-Chairman

Dated: 29th January, 1999.  
Dictated in Open Court.

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